

Central Administrative Tribunal Madras Bench

OA/310/01076/2018

Dated Thursday the 23rd day of August Two Thousand Eighteen

PRESENT

Hon'ble Mr. R.Ramanujam, Member(A)

B. Ramesh Chief Commercial Clerk I Dindigul R.S. Southern Railway Madurai Division.

.. Applicant

By Advocate M/s. Ratio Legis

Vs.

- 1. Union of India represented by The General Manager Southern Railway Park Town, Chennai.
- The Sr. Divisional Commercial Manager Madurai Division Southern Railway.
- 3. The Divisional Personnel Officer Madurai Division Southern Railway.

.. Respondents

By Advocate Mr. P. Srinivasan

Granting.

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

"To call for the records related to the impugned order of transfer No. U/PM 353/OA 457/18 dated 16.03.2018 passed by the 3rd respondent and to quash the same declaring the transfer as punitive and to direct the respondents to retain the applicant at Dindigul and to pass such other order/orders"

- 2. It is submitted that the applicant was transferred from Madurai to Pudukottai by Annexure A1 order dated 16.03.2018, aggrieved by which the applicant has filed this OA. It is alleged that the transfer order had been issued without placing the matter before the Placement Committee and obtaining its recommendations.
- 3. Learned counsel for the respondents would admit that the order has been issued without following the 'Placement Committee' procedure. In the exigencies of service the applicant was considered for transfer on account of the alleged irregularities committed by him at Dindigul. Accordingly it is submitted that the respondents may be permitted to withdraw the impugned order and place the matter before the Placement Committee and thereafter take an appropriate decision.
- 4. In view of the submission, the OA is disposed of with the following direction:

Respondents shall withdraw the impugned order dated 16.03.2018,

place an appropriate proposal before the Placement Committee and thereafter act in accordance with law before passing any order with regard to the transfer of the applicant."

5. OA is disposed of with the above directions.